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BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

IA/62(AHM)2021 in CP(IB) 595 of 2018

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2021

Name of the Company: Ravin Daftari Huf
V/s.
India Green Reality Ltd

Section: 12A r.w 30A IBC/7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Ms. Alka K Sajnani appeared for the applicant.

Learned Counsel Mr. Vishal D Dave appeared for the Suspended Management.

IA/62(AHM)2021 is filed for withdrawal of main CP on the ground of settlement.

We heard both of them. They submit that COC is not formed and parties have settled the dispute before formation of COC. IRP fee has already been paid.

We recorded their submissions. Since, the matter has already been settled between the parties, IA/62(AHM)2021 stands allowed and disposed of.

Accordingly, IA/62(AHM)2021 along with main CP stand disposed of. Corporate Debtor stands released from rigors of CIRP.

Date of pronouncement of Order:
Date on which application for Certified Copy was made: 31/1/24
Date on which Certified Copy was ready: 31/1/24
Date on which Certified Copy delivered: 31/1/24

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 15th day of March, 2021

Prepared by Vishwa
Signature
Date 31/01/24

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Certified to be True Copy of the Original
31.01.24
Assistant Registrar
NCLT, Ahmedabad Bench
Ahmedabad